

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 11
CP (IB) No.27/BB/2024

IN THE MATTER OF:

M/s. Teleperformance Business Services India Ltd. ... Petitioner
Vs.
M/s. Think & Learn Pvt. Ltd. ... Respondent

Order under Sections 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Adv. Sukrit Kapoor, Adv. Abhishek Bagga,
Adv. Aviral Tripathi
For the Respondent : Shri Promod Nair, Sr. Adv. With
Adv. Waseem Pangarkar, Adv. Nadiya Sarguroh,
Adv. Yashowardhan Dixit, Adv. Aditi Tiwari,
Adv. Arunima Kumari i/b. MZM Legal LLP

ORDER

1. Heard the Ld. Counsel for the Petitioner and Ld. Sr. Counsel for Respondent.
2. Ld. Sr. Counsel for the Respondent stated that settlement between the Parties is in final stage and therefore seeks an adjournment. Ld. Counsel for the Petitioner consented with the same.
3. At the request, list the matter on **01.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.04
C.P. (IB) No.27/BB/2024

IN THE MATTER OF:

M/s. Teleperformance Business Services India Ltd. ... Petitioner
Vs.
M/s. Think & Learn Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 01.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Sukrit Kapoor & Shri Harika D.
For the Respondent : Shri Pramod Nair (Sr. Adv.)

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Both the Ld. Counsels sought adjournment on the ground of settlement that talks are going on. In the event, there is no settlement, the Ld. Sr. Counsel for Respondent is directed to file reply, within two weeks, after duly serving the copy on the other side, failing which, the right of the respondent to file objections will be forfeited, and the matter will be decided based on the record available. The Petitioner shall file rejoinder, if any, within one week thereafter.
3. List the matter on **28.05.2024**.
4. In the event, any settlement is arrived at before the next date, a joint memo in this regard may be filed before the next date of hearing.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)